

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).25950-25953/2011

(From the judgement and order dated 08/07/2011 in CM No.11669/2010 to 11672/2010 in R.S.A. No. 1908 of 1995 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

KARAM KAUR

Petitioner(s)

VERSUS

JALANDHAR IMP.TRUST & ORS.

Respondent(s)

(With appln(s) for PERMISSION TO FILE ADDL. DOCUMENTS and prayer for interim relief and office report)

Date: 16/12/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s) Ms. Jyoti Mendiratta, Adv.

For Respondent(s) Mr. S.L. Gupta, Adv.
Mr. B.K. Mishra, Adv.
Ms. Poonam, Adv.
Mr. Abhinav Singh, Adv.
Mr. Praneet Ranjan, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner, the case is adjourned for six weeks.

[Rajni Mukhi]
Sr. P.A.

[Usha Sharma]
Court Master